# <u>COURT - I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 170 OF 2015 AND APPEAL NO. 287 OF 2016

Dated: 24<sup>th</sup> July, 2017

#### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Himalaya Power Producers Association Vs.			Appellant(s)
Power Transmission Corporation	-		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K.Gar	nesan
Counsel for the Respondent(s)	:	Mr. Sarul Jain for R.1	
		Mr. Buddy A. Ra	nganadhan

## <u>ORDER</u>

We have heard learned counsel for the parties.

List these matters for further hearing on <u>01.08.2017 at 2.30 p.m.</u> In the meantime, learned counsel for the parties may file written submissions on or before 31.07.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt